

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2741 of 2021

Mukesh Nonia @ Mukesh Kumar Nonia @ Mukesh Kr. Nonia

.... .. Petitioner

Versus

The State of Jharkhand

.... ..Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Vikas Kumar, Advocate

For the State : Mr. Suraj Verma, Spl.P.P

Order No.02 Dated- 12.04.2021

Heard the parties through video conferencing.

Apprehending his arrest in connection with Dugda P.S. Case No.54 of 2020 corresponding to G.R. No.1238 of 2020 instituted under Sections 323, 341, 498-A and 34 of the Indian Penal Code and Section 3 & 4 of the Dowry Prohibition Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner has treated his wife with cruelty in connection with demand of dowry. It is submitted that the allegation against the petitioner is false and general and omnibus in nature. It is next submitted that in the meanwhile the wife of the petitioner has allegedly committed suicide and she died while she was in her paternal house and as the deceased was not willing to lead conjugal life with the petitioner, hence, she has withdrew herself from the society of the petitioner. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Bermo at Tenughat within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Bermo at Tenughat

in connection with Dugda P.S. Case No.54 of 2020 corresponding to G.R. No.1238 of 2020 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/